

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:219
ANSWERED ON:17.07.2009
EXPLOITATION OF WOMEN
Ahir Shri Hansraj Gangaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has conducted any study on the exploitation of women in the country;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to check the increasing incidents of exploitation of women in the country?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a),(b) &(c): A Statement is laid on the Table of the House.

Statement referred to in reply to part (a), (b) & (c) of Lok Sabha Starred Question No. 219 for 17.07.2009 by Shri Hansraj G. Ahir regarding `Exploitation of Women

- (a) No, Madam.
- (b) Does not arise.
- (c) Considering the rise in crime against women, the Government has taken/is taking following action:-
 - (i) Domestic Violence Act 2005 was brought into force on 26th October, 2006.
 - (ii) Amendments to Immoral Traffic (Prevention) Act, 1956 are under consideration.
 - (iii) Recommendations of the National Commission for Women for amendment of Dowry Prohibition Act., 1961 and Indecent Representation of Women (Prohibition) Act, 1986 for providing for stringent punishment are under consideration.
 - (iv) A draft Bill `The Protection of Women against Sexual Harassment` is under consideration.